

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**CP 667/2014  
OA 1566/2014  
MA 3129/2015**

**this the 17<sup>th</sup> day of November, 2015**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

B.K.Satyarthi .... Petitioner  
(By Advocate: Shri Gaya Prasad)

VERSUS

Mrs. Niharika Rai  
Dy.Commissioner (South)  
Govt. of NCTD  
M.B.Road, Saket  
New Delhi .... Contemnor.  
(By Advocate: Shri Vijay Pandita)

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

When this matter is taken up for hearing, it is submitted that the order of this Tribunal has been complied with by passing an appropriate order dated 21.09.2015 by the respondents. The said order is also produced by them today.

2. In the circumstances, the Contempt Petition is closed. Notices issued to the respondents are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law.

No costs.

(UDAY KUMAR VARMA)  
Member (A)

(V. AJAY KUMAR)  
Member (J)

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